## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

IB-48/(ND)/2018

In the matter of

Mr. R. Mangalam

Vs.

**SMPL Infra Limited** 

.. PETITIONER

.. RESPONDENT

**SECTION:** 

Under Section 7 of IBC Code, 2016

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

For the Respondent/Corporate Debtor: -

## **ORDER**

Learned Counsel for the petitioner is present and seeks time to file an affidavit in relation to the compliance with the Order dated 15.1.2018 passed by this Tribunal. Taking into consideration the said representation, a week's time is granted to file the necessary affidavit of service.

Post the matter on 22.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 01.2.2018